

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1667  
ANSWERED ON:23.08.2007  
BENEFIT OF RESERVATION TO DENOTIFIED TRIBES (VJNT)  
Rathod Shri Harisingh Nasaru

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Union Government is aware that Denotified Tribes (VJNTs) were getting the benefits of reservations in recruitment and promotion in service in the State of Maharashtra which has been discontinued due to an order of Hon`ble Supreme Court; and

(b) if so, the reaction of the Union Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) & (b) No, Sir. However, Government of Maharashtra has informed that Hon`ble High Court of Bombay in Writ Petition No. 8452/2004, has given orders dated 09.03.2007 that seats of promotion in respect of Denotified Tribes, Nomadic Tribes and `Special Backward Classes` shall be kept vacant pending the hearing and final disposal of the said Writ Petition. The said Order of the Hon`ble High Court has been challenged in the Hon`ble Supreme Court and the matter is till sub judice.